



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/

2962

Dated: 18/11/2019

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

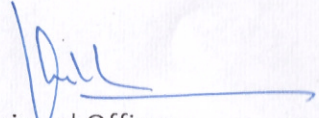
Sub: OA No. 634/2019 titled as Anand Vs State of Haryana.

Ref: NGT order dated 20.08.2019.

The Hon'ble National Green Tribunal vide order dt. 20.08.19 has directed that HSPCB and SDM Rohtak jointly look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal.

In regard of above find enclosed herewith the factual and action taken report in matter of above said 634/2019 titled as Anand Vs State of Haryana. The next date of hearing 20.11.2019.

DA/As above


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:


A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2nd Floor, Defense Colony, New Delhi-110024 for information.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the Sh. Satinder Pal, EE, HSPCB, Panchkula for information, please.


Regional Officer
Bahadurgarh Region



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/

292-64

Dated: 18/11/2019

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

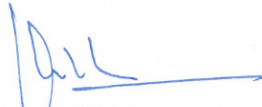
Sub: OA No. 634/2019 titled as Anand Vs State of Haryana.

Ref: NGT order dated 20.08.2019.

The Hon'ble National Green Tribunal vide order dt. 20.08.19 has directed that HSPCB and SDM Rohtak jointly look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal.

In regard of above find enclosed herewith the factual and action taken report in matter of above said 634/2019 titled as Anand Vs State of Haryana. The next date of hearing 20.11.2019.


DA/As above


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

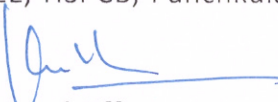
A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2nd Floor, Defense Colony, New Delhi-110024 for information.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the Sh. Satinder Pal, EE, HSPCB, Panchkula for information, please.


Regional Officer
Bahadurgarh Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.634/2019

IN THE MATTER OF:

Anand ... Applicant

Versus

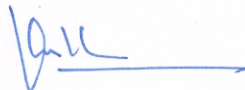
State of Haryana ... Respondent

REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD AND SDM ROHTAK
IN COMPLIANCE OF ORDER DATED 20.08.2019

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took notice of the complaint letter alleging dumping of untreated sewage water into the pond from drain No. 8 by Public Health Department at Village Ghanipura, District Rohtak, Haryana. The Hon'ble Tribunal directed that Haryana State Pollution Control Board and SDM Rohtak jointly look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Hon'ble Tribunal. The order is being annexed herewith as **Annexure-1**.

Kar



2. That the pond mentioned in the application has been inspected by Board Officer alongwith the team constituted by SDM Rohtak comprising officers of Public Health Engineering Department and Irrigation department on 05.09.2019. Copy of Spot Inspection Report prepared during inspection is attached herewith as **Annexure-2**. The following observations were observed during inspection of pond:

- (i) During inspection it has been found that there is no directly or indirectly sewage discharge into pond named as Peer Bhodhi Pond.

The sketch of pond and system of inlet and outlet of water is attached herewith as **Annexure-3**. Only during rainy season, rain water comes through Jassia Link Drain into this pond at point 'A'. After overflowing of this pond, rain water gets out at point 'B' and enter into Jassia Link Drain, because this pond is situated intermediate the Jassia Link Drain.

- (ii) Public Health Engineering Department has provided pumping station/storm water station shown at point 'C', in which storm water as well as domestic effluent discharge through small Nali/drain along the houses from Rohtak Town is reaching through pipeline. The effluent is further lifted

Nale



through pumps and disposed in Jassia Link Drain at point 'D'. Channel Gate has been provided at point 'E' before disposal point 'D', so that effluent cannot be entered into the Pond.

- (iii) It is pertinent to add here that Municipal Corporation, Rohtak has proposed 14 MLD Sewage Treatment Plant (STP) at dumping station site under AMRUT Yojna project.
- (iv) During inspection it has been found that no effluent is coming into Pond. The effluent meeting the Jassia Link Drain at point 'D' is ultimately disposed in Drain No. 8.

2. To ascertain the quality of Water of Pond, sample has been collected by the team and sent to the Laboratory of Haryana State Pollution Control Board at Hissar. Analysis report of sample collected from the Pond has been received from the Laboratory of Haryana State Pollution Control Board at Hissar and as Analysis Report No. 189 dated 13.09.2019, parameter are well within limits, except slightly increase of pH i.e. 9.1 (limit range 5.5-9.0). Copy of analysis report is attached as **Annexure-4**. It is evident from the Analysis Report that no domestic effluent is being discharged into the Pond. Hence, no action is required to be taken at this stage.

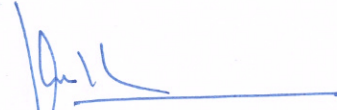
Nah



The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



Sub Divisional
Magistrate, Rohtak



Regional Officer,
Bahadurgarh
Region
HSPCB

Place: Bahadurgarh

Date: 18.11.2019

Item No. 19

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 634/2019

Anand

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 20.08.2019

CORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Grievance in this letter, which has been treated as an application, is against dumping of untreated sewage water into the pond from drain no. 8 by Public Health Department at Village Chanipura, District Rohtak, Haryana.

Let the State Pollution Control Board (SPCB) and SDM, Rohtak jointly look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report within one month by e-mail at judicial-ngt@gov.in. The nodal agency will be the SPCB for coordination and compliance.

A copy of this order, along with a copy of complaint, be sent to the SPCB and the SDM, Rohtak by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 20.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 20, 2019
Original Application No. 634/2019

ANNEXURE-2

Spot Inspection Report

In this connection, it is submitted that site of the Pond mentioned in the OA No 634/2019 has been inspected by the team today i.e. on 05.09.2019 at 4.30 PM. The team comprising Sh. Sanjeev Dahiya, S.D.O., Bhalaut Water Services, Rohtak, Sh. Karam Chand, S.D.E., PHED, Sub Division No. 9, Rohtak and Sh. Ravinder Yadav, Assistant Environmental Engineer, HSPCB, Bahadurgarh.

During inspection, it has been found that there is no directly or indirectly sewage discharge into pond named as Peer Bhodhi Pond, during rainy season only rain water comes through Jassia Link Drain into this pond, after overflowing this pond rain water goes again into Jassia Link Drain because this Pond is located intermediate the Jassia Link Drain (Sketch attached). To ascertain the quality of water of Pond, sample has been collected by the team and sent to the Laboratory of Haryana State Pollution Control Board at Hissar.

Public Health Engineering Department has provided pumping station/storm water station near this Pond in which storm water as well as domestic effluent from Rohtak Town is reaching through pipe line. The effluent is further lifted through pumps and disposed after Pond in Jassia Link Drain. Permanent blockage has been provided before disposal point so that effluent could not be entered into the Pond. During inspection, it has been found that no effluent is coming into Pond. The effluent from Jassia Link Drain is ultimately disposed in Drain No. 8. Municipal Corporation, Rohtak has proposed 14 MLD STP at site under AMRUT Yojna project.

Sanjeev Dahiya, SDO
Bhalaut Water Services,
Sub Division, Rohtak

Karam Chand, SDE
PHED, S/D No. 9,
Rohtak

Ravinder Yadav, AEE
HSPCB, Bahadurgarh



189 Annexure-4
FR

Form J
(See Rule 36)

AEE-I / AEE-II / SCI 'B' / JEE /
ASSTT. / SGT-I / CLERK-II

Report No- 189

Date: - 13.09.2019

I hereby, certify that I Ramniwas Sharma Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974) received on the 06th Day of September 2019. From Sh. Ravinder Yadav, AEE, Sh. Sanjeev Dahiya, SDO, Bhalot W/S, S/D, Rohtak, Sh. Karamchand, SDE, PHED, S/D No.9, Rohtak a sample of Pond at Peer Bhodhi, Rohtak-Panipat Road, Rohtak. Collected on 05.09.19 from Pond Sample for analysis. The sample was in a condition fit for analysis reported below—

I have certify that I have analyzed the above mentioned sample from 06.09.2019 to 13.09.2019 and declare the result of analysis to be as follows:

Sr. No.	Parameters	Result	Permissible Limit	Test Method
1.	Sample Collected From	Pond	---	
2.	Sample Quantity	1 ltr	---	
3.	Appearance	Almost Colourless	---	
4.	Odour	Slightly	---	
5.	pH	9.1	5.0-9.0	APHA,4500-H+B
6.	Suspended Solids, mg/l	60.0	100.0	APHA,2540-D
7.	COD, mg/l	48.0	250.0	APHA,3500-B
8.	BOD, mg/l	28.0	30.0	APHA,3500-B
9.	Dissolved Oxygen, mg/l	3.6	10.0	APHA,5220-B
10.	Oil & Grease, mg/l	ND	50.0	
11.	Ammonical Nitrogen, mg/l	10.0	---	
12.	Total Dissolved Solid, mg/l	13000.0	---	
13.	Total Coliform, MPN/100 ml	360000.0	---	
14.	Fecal Coliform, MPN/100 ml	96000.0	---	
15.	Conductivity, us/cm	21500.0	---	

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this, 13th September 2019.

Laboratory of the
Haryana State Pollution Control Board,
Bays No. B-7-8, Urban Estate-II, Hisar
Hisar Laboratory, Hisar

[Signature]
Board Analyst

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

CC Regional Office, Bahadurgarh.

This test report relate only to the particular sample submitted for testing

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.634/2019

IN THE MATTER OF:

Anand ... Applicant

Versus

State of Haryana ... Respondent

**REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD AND SDM ROHTAK
IN COMPLIANCE OF ORDER DATED 20.08.2019**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took notice of the complaint letter alleging dumping of untreated sewage water into the pond from drain No. 8 by Public Health Department at Village Ghanipura, District Rohtak, Haryana. The Hon'ble Tribunal directed that Haryana State Pollution Control Board and SDM Rohtak jointly look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Hon'ble Tribunal. The order is being annexed herewith as **Annexure-1**.

2. That the pond mentioned in the application has been inspected by Board Officer alongwith the team constituted by SDM Rohtak comprising officers of Public Health Engineering Department and Irrigation department on 05.09.2019. Copy of Spot Inspection Report prepared during inspection is attached herewith as **Annexure-2**. The following observations were observed during inspection of pond:

- (i) During inspection it has been found that there is no directly or indirectly sewage discharge into pond named as Peer Bhodhi Pond.

The sketch of pond and system of inlet and outlet of water is attached herewith as **Annexure-3**. Only during rainy season, rain water comes through Jassia Link Drain into this pond at point 'A'. After overflowing of this pond, rain water gets out at point 'B' and enter into Jassia Link Drain, because this pond is situated intermediate the Jassia Link Drain.

- (ii) Public Health Engineering Department has provided pumping station/storm water station shown at point 'C', in which storm water as well as domestic effluent discharge through small Nali/drain along the houses from Rohtak Town is reaching through pipeline. The effluent is further lifted

through pumps and disposed in Jassia Link Drain at point 'D'. Channel Gate has been provided at point 'E' before disposal point 'D', so that effluent cannot be entered into the Pond.

- (iii) It is pertinent to add here that Municipal Corporation, Rohtak has proposed 14 MLD Sewage Treatment Plant (STP) at dumping station site under AMRUT Yojna project.
- (iv) During inspection it has been found that no effluent is coming into Pond. The effluent meeting the Jassia Link Drain at point 'D' is ultimately disposed in Drain No. 8.

2. To ascertain the quality of Water of Pond, sample has been collected by the team and sent to the Laboratory of Haryana State Pollution Control Board at Hissar. Analysis report of sample collected from the Pond has been received from the Laboratory of Haryana State Pollution Control Board at Hissar and as Analysis Report No. 189 dated 13.09.2019, parameter are well within limits, except slightly increase of pH i.e. 9.1 (limit range 5.5-9.0). Copy of analysis report is attached as **Annexure-4**. It is evident from the Analysis Report that no domestic effluent is being discharged into the Pond. Hence, no action is required to be taken at this stage.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

Sub Divisional
Magistrate, Rohtak

Regional Officer,
Bahadurgarh
Region
HSPCB

Place: Bahadurgarh

Date: